

ler and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

Placed in Library. *See* No. LT-5925/83 for (a) and (b)].

**Statement giving reasons for not Hay-
ing the Report (1981-83) of the Bengal
Chemicals and Pharmaceuticals Limited
and related papers within the sti-
pulated period**

SHRI VASANT SATHE; Sir, I also beg to lay on the Table a statement (in English and Hindi) giving reasons for not laying the Annual Report of the Bengal Chemicals and Pharmaceuticals Limited for the year 1981-82, and Review by Government thereon within stipulated period. [Placed in Library. *See* No. LT-5926/83].

**The Employees' Family Pension
(Amendment) Scheme, 1983**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR); Sir, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation, Notification G-S.R. No. 87(E), dated the 16th February, 1983, publishing the Employees' Family Pension (Amendment) Scheme, 1983. [Placed in Library. *See* No. LT-5927/83].

SHRI MANUBHAI PATEL (Gujarat): I have a point of order arising out of the statement.

MR. DEPUTY CHAIRMAN; I am hearing. Wait for a moment.

**The Licensing of Wireless Receiving
Apparatus (Amendment) Rules, 1982**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Sir, I

beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications, Notification G.S.R. No. 837, dated the 2nd October, 1982, publishing the Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1982. [Placed in Library. *See* No. LT-5928/83].

**Statement giving reasons for not lay-
ing the Report (1981-83) of the Bon-
gaigaon Refinery and Petrochemicals
Limited and related papers within the
stipulated period**

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): Sir, I beg to lay on the Table a statement (in English and Hindi) giving reasons for not laying the Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1981-82, and Review by Government thereon, within the stipulated period. [Placed in Library. *See* No. LT-5929/83].

SHRI ERA SEZHIYAN (Tamil Nadu): On item No. 6, I have a point of order.

SHRI MANUBHAI PATEL: It is relevant, Sir, to the reply, additional reply given by the hon. Minister of Petroleum and Chemicals. My point of order is limited. Suppose that the Minister had replied it on that day. The information, he should have had with him on that day. But he did not have that information on that day. Suppose, on that day, the information had been available with him, regarding the names of the board members etc., would the Member not have the right to put the supplementary question on that particular information? Now, supposing he had the right to put the supplementary question on the information supplied by the Minister on that day, he must have the right to ask the supplementary question to him on this supplementary informa-

tion. Really speaking, it was unpreparedness on the part of the Minister that he did not visualise or imagine that this could be a supplementary question. Now because of the fault of the hon. Minister, why should the right of any hon. Member be taken away? That day if he had come prepared and if he had given the reply, then the Member would have had a chance to put supplementary questions...

MR. DEPUTY CHAIRMAN: I do not agree with your observations. (*Interruptions*) Shri Gargi Shankar Mishra.

SHRI GARGI SHANKAR MISHRA: I have laid the papers.

SHRI MANUBHAI PATEL: What is your ruling?

MR. DEPUTY CHAIRMAN: I said, I do not agree with your observation. Shri R. C. Rath.

Report and Accounts (1981-82) of the Hindustan Insecticides Limited, New Delhi and related papers

SHRI GARGI SHANKAR MISHRA: Sir, on behalf of Shri R. C. Rath, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-eighth Annual Report and Accounts of the Hindustan Insecticides Limited, New Delhi, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company,

II. Statement by Government giving reasons for the delay in laying the Report mentioned at I above. [Placed in Library. See No. LT-5931/83 for I and II]

SHRI ERA SEZHIYAN: Sir, Mr. V. N. Gadgil has laid some notification on the Table. The Minister of Communications is very communicative with the House on imposing more levies. I want to know whether in the notification which he laid on the Table today he has put further levies on the people.

SHRI V. N. GADGIL: Sir, it is a notification which they should welcome because it provides that if a wireless set is not used for one year, then the licence fee will be refunded.

SHRI SADASHIV BAGAITKAR (Maharashtra): Sir some notifications are tabled surreptitiously. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Shri Dalbir Singh.

Notification of the Ministry of Energy (Department of coal)

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): Sir, I beg to lay on the Table, under sub-section (3) of Section 6 of the Coal Mines (Conservation and Development) Act, 1974, a copy (in English and Hindi) of the Ministry of Energy (Department of Coal), Notification S. O. No. 95 (E), dated the 8th February, 1983. [Placed in Library. See No. LT-5933/83].

MR. DEPUTY CHAIRMAN: Now I take up item 6.

SHRI LAL K ADVANI (Madhya Pradesh): On a point of order.

SHRI R. RAMAKRISHNAN (Tamil Nadu): On a point of order.

SHRI SURESH KALMADI (Maharashtra): On a point of order.